

S U P R E M E            C O U R T   O F   I N D I A  
R E C O R D   O F   P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).7349/2010

(From the judgement and order dated 19/02/2010 in ITA No.145/2009 of The HIGH COURT OF DELHI AT N. DELHI)

IDEA CELLULAR LIMITED

Petitioner(s)

VERSUS

COMMR.OF I.T-XVII

Respondent(s)

(With prayer for interim relief and office report)

With S.L.P. (C) No.7406 of 2010

(With appln(s) for exemption from filing c/c of the impugned judgment, prayer for interim relief and office report)

Date: 31/01/2011      These Matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE K.S. PANICKER RADHAKRISHNAN  
HON'BLE MR. JUSTICE SWATANTER KUMAR

For Petitioner(s)	Mr. H.N. Salve, Sr. Adv.
	Mr. Sandeep Singhi, Adv.
	Mr. Mahesh Agarwal, Adv.
	Mr. Rishi Agarwal, Adv.
	Mr. E.C. Agrawala, Adv.
	Mr. Makul Mohta, Adv.
For Respondent(s)	Mr. Mohan Parasaran, ASG.
	Mr. Arijit Prasad, Adv.
	Ms. Arti Ranjan, Adv.
	Mr. B.V. Balaram Das, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Exemption allowed.

Leave granted.

- 2 -

In modification of this Court's Order dated 11<sup>th</sup> March, 2010, we make it clear expressly that the Department will proceed to decide whether penalty at all is leviable and if so, quantification thereof.

Place these appeals for final disposal on 18th August, 2011.

[ T.I. Rajput ]  
A.R.-cum-P.S.

[ Madhu Saxena ]  
Assistant Registrar